

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI

PRINCIPAL BENCH

(CAA)-313(PB)/2017

IN THE MATTER OF:

Telenor (India) Communication Pvt. Ltd. Applicant/petitioners
&
Bharti Airtel Ltd. Respondent

Order under Section 230-232 of the Companies Act

Order delivered on 09.10.2017

Coram:

CHIEF JUSTICE (Retd.) M.M.KUMAR
Hon'ble President

Ms. Deepa Krishan
Hon'ble Member (T)

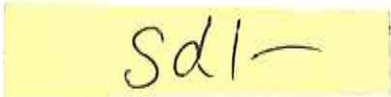
For the Applicant/petitioner : Mr. V.P. Singh, Mr. Rushil Oberoi, Advs.

For the Respondent :

ORDER

The date of hearing be kept as 15.11.2017.

Order reserved.


(CHIEF JUSTICE M.M.KUMAR)
PRESIDENT


(DEEPA KRISHAN)
MEMBER(TECHNICAL)

09.10.2017
V. Sethi